

IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH, KOLKATA
[Before Shri A. T. Varkey, JM & Shri Rajesh Kumar, AM]**I.T.A. No. 636/Kol/2020**
Assessment Year: 2008-09

Doon Valley Commercials Pvt. Ltd. (PAN: AACCD 1761 A)	Vs.	ITO, Ward-4(2), Kolkata
Appellant		Respondent

Date of Hearing (virtual)	17.02.2022
Date of Pronouncement	17.02.2022
For the Appellant	Shri Sunil Surana, Advocate
For the Respondent	Shri Sudipta Guha, CIT

ORDER**Per Shri Rajesh Kumar, AM:**

This is an appeal preferred by the assessee against the order of Ld. CIT(A)-17, Kolkata dated 13.06.2017 for AY 2008-09.

2. At the outset, we note that the assessee has already received Form number 3 from Ld. PCIT pursuant to its filing of Form nos. 1 and 2 as per the scheme envisaged in the Direct Tax Vivad Se Viswas Scheme, 2020 (hereinafter, the ‘scheme’). In the light of the aforesaid fact, we allow the assessee to withdraw the appeal.

5. In the result, the appeal of the assessee is treated as dismissed in terms as stated supra.

Order is pronounced in the open court.

Sd/-
(A.T.Varkey)
Judicial Member

Sd/-
(Rajesh Kumar)
Accountant Member

Dated: 17.02.2022

SB, Sr. PS

Copy of the order forwarded to:

1. Appellant– M/s Doon Valley Commercials Pvt. Ltd., 16A, Brabourne Road, Kolkata-700001
2. Respondent– ITO, Ward-4(2), Kolkata.
3. CIT(A)-17, Kolkata. (sent through e-mail)..
4. CIT, Kolkata.
5. DR, ITAT, Kolkata, (sent through e-mail)..

True Copy

By Order

Assistant Registrar
ITAT, Kolkata Bench, Kolkata